

Shri P. K. Das: Those who have tabled the Calling Attention notice should not be denied the opportunity of putting questions.

Mr. Deputy-Speaker: In the normal course you will get the opportunity.

Shri Srinibas Misra (Cuttack): When one matter was decided, there was another point of order on that Calling Attention matter.

Mr. Deputy-Speaker: The whole question has been postponed.

Shri Srinibas Misra: But the point that I am going to raise will not be decided by the Speaker; the other point of order would be decided. That is my point.

Mr. Deputy-Speaker: The Calling Attention is not before the House for discussion now. So, you will be raising a point of order in a vacuum. You can take it up when the matter is brought before the House.

Shri Srinibas Misra: The lunch interval came to the rescue.

Mr. Deputy-Speaker: You see the question before us is not the Calling Attention Notice. So, whatever point of order pertains to the Calling Attention Notice was raised or is likely to be raised could be taken when the matter comes before the House.

Shri Srinibas Misra: I want to know whether the Calling Attention has been postponed or the ruling only has been postponed.

Mr. Deputy-Speaker: Unless the ruling is given, that question cannot be taken up. So, if you have anything to say, you communicate to the Speaker. That is the best thing. Order, order.

14.04 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER CENTRAL EXCISE RULES

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy of Notification, dated the 8th June, 1967, issued under rule 8(1) of the Central Excise Rules, 1944. [Placed in Library, see No. LT-574/67.]

REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramiah): On behalf of Shrimati Phulrenu Guha, I beg to lay on the Table a copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1965-66 under article 338(2) of the Constitution. [Placed in Library, see No. LT-575/67.]

NOTIFICATION UNDER CUSTOMS ACT AND CENTRAL EXCISE AND SALT ACT

Shri Morarji Desai: I beg to lay on the Table—

- (1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) The Crew Baggage Rules, 1967, published in Notification No. G.S.R. 758 in Gazette of India, dated the 27th May, 1967.
 - (ii) The Passengers (Non-Tourist) Baggage (Amendment) Rules, 1967, published in Notification No. G.S.R. 759 in Gazette of India, dated the 27th May, 1967.

[Placed in Library, see No. LT-576/67.]

- (2) A copy each of the following Notifications under section

159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944:—

(i) The Customs and Central Excise Duties Export Draw-back (General) Thirty-first Amendment Rules, 1967, published in Notification No. G.S.R. 760 in Gazette of India, dated the 27th May, 1967.

(ii) G.S.R. 761 published in Gazette of India dated the 27th May, 1967, containing corrigendum to G.S.R. 446 dated the 1st April, 1967.

[Placed in Library, see No. LT-577/67.]

(3) A copy each of the following Notifications, under Section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Ninth Amendment) Rules, 1967, published in Notification No. G.S.R. 779 in Gazette of India dated the 25th May, 1967.

(ii) The Central Excise (Tenth Amendment) Rules, 1967, published in Notification No. G.S.R. 780 in Gazette of India dated the 25th May, 1967.

[Placed in Library, see No. LT-577/67.]

REPORT OF NATIONAL BUILDINGS CONSTRUCTION CORPORATION

Shri Baghu Ramaiah: On behalf of Shri Jagannath Rao, I beg to lay on the Table:—

(1) A copy of the Annual Report of the National Buildings Corporation Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor

General thereon, under subsection (1) of section 619A of the Companies Act, 1956.

(2) Review by the Government on the working of the above Company.

[Placed in Library, see No. LT-578/67.]

REPORT OF FERTILIZER CORPORATION OF INDIA AND GOVERNMENT REVIEW THEREON

Shri Baghu Ramaiah: I beg to lay on the Table:—

(1) A copy of the Annual Report of the Fertiliser Corporation of India Limited, New Delhi, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.

(2) Review by the Government on the working of the above Company.

[Placed in Library, see No. LT-579/67.]

14.05 hrs.

ELECTIONS TO COMMITTEES

(1) CENTRAL COMMITTEE OF THE TUBERCULOSIS ASSOCIATION OF INDIA

The Minister of Health (Dr. S. Chandrasekhar): I beg to move:

“That in pursuance of clause 3(vii) of the Rules and Regulations of the Tuberculosis Association of India, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India.”